

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 2nd DAY OF JULY, 1998

Original Application No. 1719 of 1993

HON.MR.S.DAYAL, MEMBER(A)

HON.MR.S.K. AGRAWAL, MEMBER(J)

Union of India through Divisional  
Railway manager, Central Railway  
Jhansi.

....Applicant

(By Advocate Sri G.P. Agrawal)

versus

1. Sri Vinod Kumar, son of Sri Brahmaanand Sharma, R/o House No. 7/4 Satish Nagar, Sipri bazar, Jhansi.
2. The Prescribed Authority  
Under Payment of Wages Act, Jhansi

... Respondents

(By Advocate Sri R.K. Nigam)

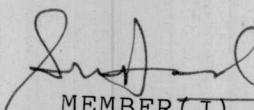
O R D E R

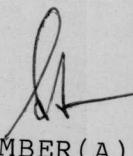
HON.MR.S.DAYAL, MEMBER(A)

Sri G.P. Agrawal for the applicant. Sri R.K. Nigam learned counsel for the respondents is on general adjournment today.

M.A. 1822/98 has been moved by the learned counsel for the applicant with the prayer that the present case may be disposed of on the basis of the judgment of the Apex court in K.P. Gupta's case.

It is now a settled position of law that the orders of Prescribed Authority under Payment of Wages Act do not fall within the purview of the Central Administrative Tribunal. The case is therefore disposed of. The learned counsel for the applicant may file this case before proper forum if so advised.

  
MEMBER(J) 21/98

  
MEMBER(A)

Dated: 2,7,98

Uv/